Written Answers to

73

Upgradation of small airports in the country

2534. SHRI P. BHATTACHARYA: SHRI DARSHAN SINGH YADAV:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government proposes to upgrade small airports in the country;

(b) if so, the details thereof;

(c) the list of small airports selected to be upgraded, State-wise;

(d) the cost involved in the likely upgradation;

(e) whether some of the State Governments have agreed to enter into an agreement with the Central Government for upgradation of the airports in their States; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (d) Yes, Sir. In order to enhance regional and remote area connectivity, Government of India has decided to develop small airports in tier-II and tier-III cities across the country, in view of which, 5 locations at Hubli and Belgaum in Karnataka, Kishangarh in Rajasthan, Jharsuguda in Odisha and Tezu in Arunachal Pradesh have been identified for the commencement of work during 2014-15. The approximate cost of upgradation of Hubli Airport is ₹141 crore, Belgaum ₹142 crores, Tezu ₹97 crores and Kishangarh ₹160 crores. The estimated cost for Jharsuguda Airport in Odisha to be worked out by Airports Authority of India (AAI) depending on the availability of land.

(e) and (f) Airports Authority of India have entered into agreements with the respective State Governments for upgradation of existing airports at Deoghar in Jharkhand, Raigarh in Chhattisgarh, Meerut, Moradabad and Faizabad in Uttar Pradesh and Civil enclaves at Kanpur (Chakeri), Agra (CE), Allahabad (CE) and Bareilly (CE) in Uttar Pradesh.

Outstanding dues of Public Sector oil companies and AAI against airlines

2535. SHRI RAJKUMAR DHOOT: DR. VIJAYLAXMI SADHO:

Will the Minister of CIVIL AVIATION be pleased to state:

74 Written Answers to

[RAJYA SABHA]

Unstarred Questions

(a) the details of the present outstanding dues of Public Sector oil companies and Airports Authority of India (AAI) against Air India and private airlines, separately; and

(b) the details of actions that has been initiated or proposed to be initiated to recover the outstanding dues of oil companies and AAI from these airlines within a time-frame?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) Details of present outstanding dues of Airports Authority of India (AAI) and Public Sector Oil Companies against Air India and other Scheduled Airlines are given in the Statement (*See* below).

(b) The outstanding dues of Oil Marketing Companies (OMCs) and of Airports Authority of India (AAI) are monitored on regular basis and notice is issued to the airlines to settle the dues expeditiously. Action for recovery of dues is taken in line with the mutually agreed commercial terms between the OMC/AAI with concerned airline. In cases where delay persists, besides en-cashing the security deposit, the defaulting airline is put on "Cash and Carry" basis.

Statement

(a) Details of Present outstanding dues of Airport Authority of India against Air India and other Scheduled Airlines

Sl.No.	Name of Airlines	Amount due excluding interest (₹in crore)
1.	Air India	962*
2.	Go Airlines	43.80**
3.	Indigo Airlines	40.94
4.	Jet Airlines	30.84
5.	Spicejet	173.09
6.	Kingfisher Airlines	172.69

* As on 30.11.2014 as provided by Air India

** From 2 to 6 as provided by Airports Authority of India as on 10.12.2014

75

143.58

1.41

691.74

67.72

19.28

Name of Oil Company	Airlines	Total outstanding including interest (₹ in crores)
Indian Oil Corporation Ltd. (IOCL)	Air India	2148.05*
	Jet Airways	910.11
	Go Airlines	77.83
Bharat Petroleum Corporation Ltd.	Air India	405.54*
(BPCL)	Tet Aimmerer	142.59

Jet Airways

Go Airlines

Air India

Kingfisher

Paramount

Airlines

(b) Details of present outstanding dues of Public Sector oil companies against Air India and other Scheduled Airlines

* As provided by Air India as on 30.11.2014

Hindustan Petroleum Corporation

Ltd. (HPCL)

For other Airlineas as proved by Ministry of Petroleum and Natural Gas as on 30.09.2014

Zero tolerance on safety norms

2536. SHRIMATI SASIKALA PUSHPA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Directorate General of Civil Aviation (DGCA) has directed the airlines to adhere to 'zero tolerance' on safety norms;

(b) if so, the details thereof;

(c) whether it is a fact that a number of airlines do not have proper safety manuals; and

(d) if so, the details thereof, including the guidelines/instructions of DGCA in regard to safety?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) DGCA has not issued any such separate directions to airlines for zero tolerance on safety norms. However, to ensure the